

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 143/2023

IN THE MATTER OF:

SUNIL VAID & ANR.

...APPLICANTS

Versus

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE
1.	Reply on behalf of Respondent No. 3 i.e., Ghaziabad Development authority along-with supporting affidavit.	3-13
2.	ANNEXURE-R1: The true copy of letter dated 31.03.2004 issued by Ghaziabad Development Authority.	14
3.	ANNEXURE-R2: The true copy of letter dated 15.08.2022 issued by Ghaziabad Development Authority addressing Ghaziabad Municipal Corporation.	15-17
4.	Vakalatnama	18

Place: New Delhi

Date: 21.05.2023

Through



Yagyawalkya Singh  
Advocate,  
A-131, D&Y Law Chambers,  
Sector-46, Noida, UP-201301



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REPLY ON BEHALF OF RESPONDENT NO. 3 i.e., GHAZIABAD  
DEVELOPMENT AUTHORITY.

Most Respectfully Showeth:

PRELIMINARY SUBMISSIONS

1. At the very outset the Respondent No. 3 i.e., Ghaziabad Development Authority denies each and every submission, allegations, averments made in the Application filed by the Applicants save and except so far as specifically admitted herein. Nothing in the present Reply may be deemed as an admission for the want of specific denial. Hereinafter, the Applicants and the Respondent herein are collectively referred to the "Parties".
2. That the Respondent No. 3 i.e., Ghaziabad Development Authority has been created under Section 4 of Urban Planning and Development Act, 1973 by Government Order no. 738(1)-37-2-47-DA76, Lucknow



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dated 09.03.1977. The primary objectives of the Authority include Preparation of Master Plan for Planned Urban Development, Development & Control as per Master Plan, Acquisition of Land and Management for Housing and Urban Development and Construction Housing and Development. Provision of Physical and Social Infrastructure. Since its creation, the Authority has come a long way in providing services and developing the infrastructure and development schemes. The Authority's endeavor is to develop areas under its jurisdiction with world class infrastructure as Smart city, Hi-tech city, Green City, Inclusive city, and total transparency. The Authority acts as facilitator for the investors from across the world to establish business, industries, educational centers, residential development.

3. That the Applicants have approached this Hon'ble Tribunal with unclean hand and thus the Application is liable to be dismissed. It is noteworthy to mention that the Applicants have filed the Application in very mechanical and lethargic manner by making Ghaziabad Development Authority as party to this case.
4. That the Applicant have maliciously concealed a very basic fact that the Respondent No. 3, has no connection to the maintenance of all the parks that has been detailed in the Application. It is submitted that, even to the maximum stretch of imagination of the Applicants herein,



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उप-निदेशक

the Respondent has no obligation to either maintain or look after any developments in the and around the parks mentioned in the Application.

5. That the Application filled by the Applicants, nowhere states that the Respondent No. 3 is under any obligation to take cognizance in the alleged dumping activities that are happening in the parks. It is pertinent to mention that the Respondent No. 3 has no power and authority to interfere with a subject matter that wholly concerns the Respondent No. 2.

#### REPLY ON MERITS

1. That the contents of Para 1-3 are a matter of record and thus requires no reply.
2. That the contents of Para 4 regarding personal details of the Applicants are a matter of record and thus requires no reply. The submission of the Applicants that they are well acquainted with the facts and circumstances of the case is completely false and misrepresentation. In response to the same it is submitted that the Applicants are misleading this Hon'ble Tribunal by concealing material facts as the Respondent herein is under no obligation to take care and manage the affairs of parks that has been detailed under the Application.

  
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3. That all the submissions, averments and allegations made by the Applicants under Para 5 are completely false, frivolous and as per the whims and fancies of the Applicants and thus needs no response.
4. That all the submissions, averments and allegations made by the Applicants under Para 6.1 are completely mere assertions of the Applicants based on falsity, and as per their whims and fancies and thus needs no response.
5. That all the submissions, averments and allegations made by the Applicants under Para 6.2 are complete false assertions and thus denied in its totality and it requires no reply. It is pertinent to mention that the Respondent No. 3 *vide* its letter bearing Letter No. 134/4/PALSE/04 dated 31.03.2004 has transferred the all the rights and obligation including development, maintenance and management of roads, sewers, parks, green belt, electricity, water supply, solid waste management etc. of Vaishali Scheme to the Ghaziabad Municipal Corporation and since 31.03.2004 all the responsibility of maintenance of said parks is of Ghaziabad Municipal Corporation. In the said letter it is categorically written that from 31.03.2004, all the works related to the development, maintenance and management shall be the sole responsibility of the Ghaziabad Municipal Corporation. Thus, the Respondent No. 3 has no obligation and responsibility to maintain and

  
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उपस्थान अधिकारी

manage the affairs in the said vicinity as mentioned under Para 6.2. The true copy of letter dated 31.04.2004 has been marked and annexed as **ANNEXURE-R1**. It is pertinent to mention that after the transfer of Vaishali Scheme and in year 2011, due to construction of Metro Station/Line, the said parks got damaged and the same was repaired by the Respondent No. 3. Thereafter, on 11.08.2022, the Respondent No. 3 addressed a letter bearing Patrank/979/Uddyan/22 to Respondent No. 2 to maintain the said parks among 29 projects from 15.08.2022. The true copy of letter dated 15.08.2022 has been marked and annexed as **ANNEXURE-R2**.

6. That the contents of Para 6.3 stating that the parks are recorded as "PARKS" in the revenue records of the city is a matter of record and thus requires no reply. The rest of the contents of the said para are mere assertions of the Applicants which are vividly false as the Respondent No. 3 is. Under no obligation to manage and maintain the affairs of the said parks.

7. That all the submissions, averments and allegations made by the Applicants under Para 6.4 & 6.5 are complete false assertions and thus denied in its totality and it requires no reply.

8. That all the submissions, averments and allegations made by the Applicants under Para 6.6 are completely false and frivolous and thus



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denied. The submission of the Applicants stating that many street vendors and hawkers have installed their shops & stalls near the boundary of the parks, discharge and throw their waste water into the park and its subsequent impact are not under the control of the Respondent No. 3 as the whole Vaishali Scheme and its maintenance has been transferred to and duly taken over by the Respondent No. 2.

9. That the contents of Para 6.7 are completely false and frivolous and thus denied. The submissions made by the Respondent herein under Paras 5-8 may be read in response to Para 6.7 and the same is not repeated herein for the sake of brevity and to avoid repetition.

10. That the contents of Para 6.8 are mere assertions and thus denied. The submissions made by the Respondent herein under Paras 5-8 may be read in response to Para 6.7 and the same is not repeated herein for the sake of brevity and to avoid repetition.

11. That the contents of Para 6.9 contain the observation of Hon'ble Supreme Court in the matter of **Bangalore Medical Trust v. B. S. Muddappa and Ors. (1991) 4 SCC 54** and requires no reply.

12. That the contents of Para 6.10 are mere assertions and thus requires no reply. The submissions made by the Respondent herein



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वकील

under Paras 5-8 may be read in response to Para 6.10 and the same is not repeated herein for the sake of brevity and to avoid repetition.

13. That the contents of Para 6.11 are mere assertions and thus requires no specific reply. The submissions made by the Respondent herein under Paras 5-8 may be read in response to Para 6.11 and the same is not repeated herein for the sake of brevity and to avoid repetition.

14. That the contents of Para 6.12 are mere assertions and thus requires no specific reply. The submissions made by the Respondent herein under Paras 5-8 may be read in response to Para 6.12 and the same is not repeated herein for the sake of brevity and to avoid repetition.

15. That the contents of Para 6.13-6.18 are mere assertions and thus requires no specific reply. The submissions made by the Respondent herein under Paras 5-8 may be read in response to Para 6.13-6.16 and the same is not repeated herein for the sake of brevity and to avoid repetition.

#### REPLY TO THE GROUNDS

16. That all the submissions, averments and allegations made by the Applicants under Para 7.1 are completely mere assertions of the



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रजिस्ट्रार

Applicants based on falsity, and as per their whims and fancies and thus needs no response.

17. That the contents of Para 7.2 are mere repetition of Para 6.3 of the Application thus requires no specific reply. In response to the same the contents of Para 6 of the present reply may be read and the same is not repeated herein for the sake of brevity and to avoid repetition.
18. That the contents of Para 7.3 are mere repetition of Para 6.4 of the Application thus requires no specific reply. In response to the same the contents of Para 7 of the present reply may be read and the same is not repeated herein for the sake of brevity and to avoid repetition.
19. That the contents of Para 7.4 are mere repetition of Para 6.6 of the Application thus requires no specific reply. In response to the same the contents of Para 8 of the present reply may be read and the same is not repeated herein for the sake of brevity and to avoid repetition.
20. That the contents of Para 7.5 are mere repetition of Para 6.11 of the Application thus requires no specific reply. In response to the same the contents of Para 13 of the present reply may be read and the same is not repeated herein for the sake of brevity and to avoid repetition.
21. That the contents of Para 7.6 are mere repetition of Para 6.15 of the Application thus requires no specific reply. In response to the same the contents of Para 15 of the present reply may be read and the same is not repeated herein for the sake of brevity and to avoid repetition.



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सहायक अधिकारी

22. That the contents of Para 7.7, 7.8, 7.9 are mere repetition of Para 6.15, 6.16, 6.17 respectively of the Application thus requires no specific reply. In response to the same the contents of Para 15 of the present reply may be read and the same is not repeated herein for the sake of brevity and to avoid repetition.
23. That the contents of Para 8 are a matter of record and thus requires no reply.

**PRAYER**

In view of aforesaid facts and circumstance and circumstances it is prayed that this Hon'ble Tribunal may graciously be pleased to:

- a. Dismiss the application filed by the Applicants,
- b. Pass any order(s) and direction(s) as the Court may be deemed fit and necessary on the facts and circumstances of the case.

**Place:** New Delhi

**Date:** 21.05.2023

Through



**Yagyawalkya Singh**  
Advocate,

A-131, D&Y Law Chambers,  
Sector-46, Noida, UP-201301

**Mob: 7338848157**

**Email: yagyawalkyasingh@gmail.com**



शशि कुमार भारती  
उच्चा न्यायाधीश

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 143/2023**

**IN THE MATTER OF:**

**SUNIL VAID & ANR.**

**...APPLICANTS**

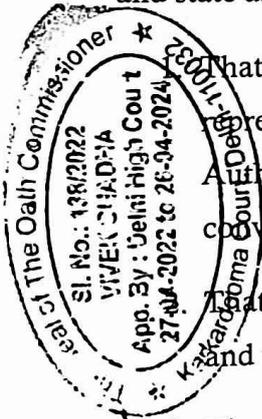
**Versus**

**STATE OF UTTAR PRADESH & ORS.**

**...RESPONDENTS**

**AFFIDAVIT**

I, Shashi Kumar Bhatti S/o Ganga Chusan Bhatti  
R/o C-233, Galind. → 06, Ghaziabad. aged around  
47 years, designated as Horticulture Officer do hereby solemnly affirm  
and state as follows:



That I am the authorized signatory and appointed as authorized representative of the Respondent No. 3, Ghaziabad Development Authority and competent to file the present reply and am fully conversant and aware with the facts and circumstances of the case.

That I have read the contents of the Reply to Application before the and understood the same.

That the contents of the Reply to Application are true and correct to my personal knowledge and the same may be read and treated as part of this affidavit.

  
**DEPONENT**

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उपस्थित अधिकारी

20 MAY 2023 VERIFICATION

Verified at \_\_\_\_\_ 20 on this 2023 day of \_\_\_\_\_  
2023. The deponents hereby verify the contents of above affidavit and nothing  
false has been state therein and nothing material has been concealed  
therefrom.

I have identified the Deponent who has signed this  
affidavit in my presence.

Adu. Abhinav Sharma

DEPONENT

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उद्योग अधिकारी

20 MAY 2023



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km. \_\_\_\_\_  
S/o, W/o, D/o, Sh. \_\_\_\_\_  
Identified by Shri/Smt. \_\_\_\_\_  
has solemnly sworn before me at Delhi  
on 20 MAY 2023. Si. No. \_\_\_\_\_  
that the contents of the affidavit which  
have been read over & explained to him/her  
are & correct to his/her knowledge.  
Oath Commissioner KKD Court, Delhi.

## गाजियाबाद विकास प्राधिकरण

क्र. नं. B4) 4/POL&E/04

दिनांक: 31-3-2004

अज्ञ दिनांक 31.3.04 का गाजियाबाद विकास प्राधिकरण की वैशाली योजना की सड़क, नाला, गलियाँ, पार्क, पार्किंग पट्टी, विद्युत, सोवर, (वैशाली योजना क डिस्पाजल हेतु योजना के सेक्टर-7/8, 5, 3 में निर्मित तीन सोवर पंपिंग स्टेशन व इन्दिरापुरम में पार्सेट-54 ई तक डाली गई राईजिंग मन ग्राहक) वाटर मट्टाई (वैशाली योजना की पेयजल आपूर्ति हेतु योजना के 9 नलकूप एवं पाइप अपर जलाशय तथा जलापूर्ति हेतु डाली गई समस्त लाइनें) सोलिड वेस्ट मैनेजमेंट सम्बन्धित समस्त कार्य को गाजियाबाद नगर निगम द्वारा रखरखाव हेतु टेक ओवर किया गया तथा जो कार्य आज की तिथि तक होने शेष है एवं मौक पर मौजूद अवस्थापना सुविधाओं में जो कमियाँ हैं उनको ठीक कराने हेतु धनोक्त 391 लाख का बैंक सं० 725788 विजया बैंक गाजियाबाद दिनांक 31.3.04 गाजियाबाद नगर निगम ने प्राप्त कर लिया है। आज के वार इस कालोनी के समस्त विकास एवं समस्त संवाओं का रखरखाव गाजियाबाद नगर निगम द्वारा किया जाएगा। योजना में निर्मित बहुमंजिली इमारतों में कुछ सर्विस एगेंसी है, जो अभी गाजियाबाद विकास प्राधिकरण द्वारा मैन्टेन की जायेगी तथा उनका सर्विस चार्ज भी प्राधिकरण द्वारा वसूल किये जायेंगे जिनका विवरण संलग्नक (ए) में संलग्न है। बहुमंजिली इमारतों को समस्त बाह्य सर्विसज नगर निगम द्वारा मैन्टेन की जाएगी। फलतः गाजियाबाद विकास प्राधिकरण द्वारा कुछ कार्य कराये जा रहे हैं एवं जो कार्य स्वीकृत हैं, वह लगभग धनोक्त 820.58 लाख के हैं, उनका विवरण संलग्नक-बी में संलग्न है जिन्हें प्राधिकरण पूर्ण करायेगा। सोलज डिस्पाजल हेतु जो एम.पीएस वैशाली के सेक्टर 1/8, 5, 3 में निर्मित है उस पर एक एक जनरेटर व जनरेटर रूप प्राधिकरण के द्वारा तीन माह में बनाया जायेगा।

1272EE  
31/3/04

गाजाजल योजना क अंतर्गत जा मिस्टम डेवलप किया गया है उसका ऑपरेशन व मैन्टेनेंस 3090 जल निगम को सी. एण्ड डी.एस. यूनिट द्वारा अगले छः माह तक किया जायेगा, जिसका भुगतान प्राधिकरण को द्वारा उन्हें किया जायेगा यह अवधि समाप्त होने पर इस सिस्टम का नगर निगम को हैण्ड ओवर किया जायेगा। इसके अतिरिक्त वैशाली के सेक्टर-1 में निर्माणधीन 2000 कि.ली. क्षमता का अपर जलाशय जिसकी निर्माण अवधि 19.9.04 को समाप्त होगी। एन. गुप्ता एण्ड कम्पनी के साथ किये गये अनुबंध संख्या 575/ए.ओ./ई.ई.एस/दिनांक 3.3.04 द्वारा धनोक्त 6.32 लाख का अनुबंध प्राधिकरण द्वारा किया गया है, जिसकी कार्य अवधि 27.02.04 से 26.2.05 तक है, जो आज की तिथि में नगर निगम गाजियाबाद को हस्तगत किया जाता है।

इस अवधि में प्राधिकरण द्वारा वैशाली योजना के सेक्टर 3 व 5 में निर्मित 2500 कि.ली. व 5000 कि.ली. क्षमता के जलाशय पर स्टाफ क्वार्टर व बाउन्ड्री वाल का निर्माण भी प्राधिकरण द्वारा कराया जायेगा। इसके अतिरिक्त और कोई व्यय प्राधिकरण के द्वारा इस योजना में नहीं किया जायेगा आज की तिथि के बाद योजना में सम्बन्धित दयुक्त यू.जी.आर. के विद्युत संयोजन, एम.पी.एस. व स्ट्रीट लाईट आदि के विद्युत बिलों का भुगतान भी नगर निगम द्वारा कराया जायेगा। 31.3.04 तक के अवशेष सर्विस चार्ज की वसुली का अधिकार प्राधिकरण के पास रहेगा।

हस्तामन्तरित

31/3/04  
एल.पी.एस. राघव  
अधीक्षक अभियन्ता  
गाजियाबाद विकास प्राधिकरण

हस्तागत

31/3/04  
रामपाल सिंह वर्मा  
अधीक्षक अभियन्ता  
गाजियाबाद नगर निगम

31/3/04  
अधीक्षक अभियन्ता  
गाजियाबाद नगर निगम

अवलोकित

31/3/04  
डी.पी. सिंह  
उपाध्यक्ष,  
गाजियाबाद विकास प्राधिकरण

31/3/2004  
आर0बी0 शीर्ष  
नगर आयुक्त,  
गाजियाबाद नगर निगम

EE-5

रुभामा आर0बी0 शीर्ष

एल.पी.एस.  
अधीक्षक अभियन्ता



## गाजियाबाद विकास प्राधिकरण

गाजियाबाद

(I.S.O. 9001:2015 एवं I.S.O. 14001:2015 प्रमाणित संस्था)

पत्रांक 9/उद्यान/22

दिनांक 11/08/2022

प्रेषक,

उपाध्यक्ष,  
गाजियाबाद विकास प्राधिकरण  
गाजियाबाद।

सेवा में,

नगर आयुक्त,  
नगर निगम  
गाजियाबाद।

विषय: गाजियाबाद विकास प्राधिकरण द्वारा विकसित की गयी योजनाओं में पार्क/हरित पट्टी रख-रखाव के सम्बन्ध में।

गहोदय,

प्राधिकरण द्वारा विकसित की गयी योजनाएँ राजनगर, संजयनगर, कविनगर, विवेकानन्द नगर, लोहिया नगर, शास्त्रीनगर, वैशाली, कौशाम्बी, नन्दग्राम, गोविन्दपुरम, राजेन्द्र नगर पूर्व में नगर निगम गाजियाबाद को हस्तान्तरित की जा चुकी है, जिसमें इन योजनाओं के समस्त पार्क तथा ग्रीन बैल्ट भी पूर्व से हस्तान्तरित किये जा चुके हैं, लेकिन हस्तान्तरित योजनाओं के कुछ पार्क तथा ग्रीन बैल्ट का रख-रखाव प्राधिकरण द्वारा अवस्थापना निधि के अन्तर्गत कराया जा रहा था। शासन द्वारा विगत पाँच वर्षों में प्राधिकरण को स्टाम्प देयता की कोई धनराशि आवंटित नहीं की गयी है। वर्तमान में अवस्थापना निधि में कोई धनराशि उपलब्ध नहीं है।

अतः पूर्व में हस्तान्तरित योजनाओं में प्राधिकरण द्वारा अनुरक्षित किये जा रहे पार्क व ग्रीन बैल्ट का रख-रखाव का कार्य कराया जाना सम्भव नहीं है।

क्र०सं०	स्थल / कार्य का नाम
1.	वैशाली योजना में असल प्लाजा के सामने स्थित गार्डन का उद्यानिक रख-रखाव का कार्य।
2.	वैशाली योजना स्थित पौडियम पार्क एवं श्री कृष्ण वाटिका पार्क का उद्यानिक रख-रखाव का कार्य।
3.	वैशाली योजना स्थित चित्रगुप्त पार्क, डा0 अम्बेडकर पार्क, मेट्रो जोन पॉकेट-ए, बी, सी एवं डी, वैशाली मेट्रो पार्किंग में 2000 नग पौधे तथा डा0 अम्बेडकर पार्क कौशाम्बी में 2500 नग पौधों का एक वर्ष की अवधि के लिए उद्यानिक रख-रखाव।
4.	रेलवे लाईन से वसुन्धरा कट तक एलिवेटिड रोड के नीचे उद्यानीकरण का रख-रखाव का कार्य।
5.	शास्त्रीनगर स्थित लाल बहादुर शास्त्री पार्क एवं सामुदायिक केन्द्र का उद्यानिक रख-रखाव का कार्य।
6.	हिण्डन बैराज से एन0एच0-24 तक नवनिर्मित रोड के दोनो तरफ 10000 नग पौधों का उद्यानिक रख-रखाव का कार्य।
7.	नये बस अड्डे से मोहन नगर चौराहे तक मेट्रो के नीचे सेन्ट्रल वर्ज का उद्यानिक रख-रखाव का कार्य।
8.	हिण्डन पुल जी0टी0 रोड से हिण्डन बैराज तक सौन्दर्यीकरण का उद्यानिक रख-रखाव का कार्य।
9.	हिण्डन कट कैनाल की रोड के किनारे रोपित 8864 नग पौधों का उद्यानिक रख-रखाव का कार्य।
10.	जिला मुख्यालय प्रांगण का एक वर्ष की अवधि के लिए उद्यानिक रख-रखाव का कार्य।

Ra.C.

11.	मेरठ रोड इण्डस्ट्रीयल एरिया स्थित ग्रीन पट्टी का उद्यानिक रख-रखाव का कार्य।
12.	हापुड मोड़ ठाकुरद्वारा फ्लाई ओवर से झरना फ्लाई ओवर तक रोड़ के दोनों तरफ हरित पट्टी का उद्यानिक रख-रखाव का कार्य।
13.	वैशाली योजना के सैक्टर-5 में रामलीला पार्क का उद्यानिक रख-रखाव का कार्य।
14.	हिण्डन रिवर गेट्रो स्टेशन के समीप नेताजी सुभाष चन्द्र बोस व रवामी विवेकानन्द पार्क का कार्य।
15.	आनन्द इण्डस्ट्रीयल एरिया स्थित हुनमान पार्क का उद्यानिक रख-रखाव का कार्य।
16.	गोविन्दपुरम रोड नम्बर-3 की सेन्ट्रल वर्ज, एस0डी0 कालोनी का पार्क व शमशान घाट में सत्र 2020-21 में रोपित 5000 नग पौधों का उद्यानिक रख-रखाव का कार्य।
17.	शास्त्रीनगर योजना में स्थित लाल बहादुर शास्त्री हॉकी स्टेडियम का उद्यानिक रख-रखाव का कार्य।
18.	हापुड चुंगी रो राजयनगर फ्लाई ओवर तक व संजयनगर फ्लाई ओवर से हापुड रोड फ्लाई ओवर तक, हापुड रोड फ्लाई ओवर से विवेकानन्द नगर तक एवं विवेकानन्द नगर से हापुड चुंगी तक रोड़ दोनों तरफ हरित पट्टियों का उद्यानिक रख-रखाव।
19.	राजनगर एक्सटेशन की आन्तरिक सड़को पर रोपित 9300 नग पौधों का उद्यानिक रख-रखाव का कार्य।
20.	नन्दग्राम योजना स्थित सेन्ट्रल वर्ज का उद्यानिक विकास का कार्य।
21.	नन्दग्राम योजना स्थित 04 नग पार्कों का सुदृढीकरण एवं उद्यानिक विकास का कार्य।
22.	राजनगर एक्सटेशन की मुख्य मार्ग की सेन्ट्रल वर्ज व रोड़ साइड में लगे पौधों का उद्यानिक रख-रखाव का कार्य।
23.	मेरठ रोड़ पर राजनगर एक्सटेशन के सामने फ्लाई ओवर के नीचे उद्यानिक सौन्दर्यीकरण का कार्य।
24.	संजयनगर सैक्टर-23 शिल्प उद्यान का उद्यानिक रख-रखाव का कार्य।
25.	राजनगर योजना में स्थित सेन्ट्रल पार्क, सैक्टर-2 व सैक्टर-3 पार्क।
26.	हिण्डन नदी के किनारे कनावनी से लेकर यू0पी0 गेट तक लगे पौधों का उद्यानिक रख-रखाव का कार्य।
27.	जिला ऑफिसर क्लब का पार्क।
28.	कविनगर के0डी0बी0 के समाने गेस्ट हाउस के पार्क।
29.	शास्त्रीनगर योजना स्थित कार्टे पार्क के पीछे ग्रीन बैल्ट/पार्क में पौध उत्पादन एवं संचालन का कार्य।

वर्तमान में अवस्थापना निधि में धनराशि उपलब्ध न होने तथा उपरोक्त योजनाओं को पूर्व से नगर निगम को हस्तान्तरण होने के कारण उपरोक्त कार्य प्राधिकरण द्वारा कराया जाना सम्भव नहीं है।

अतः उपरोक्त कार्यों का रख-रखाव दिनांक 15.08.2022 के उपरान्त नगर निगम द्वारा कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीय  
  
 (राकेश कुमार सिंह)  
 उपाध्यक्ष  

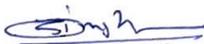

नगर निगम गाजियाबाद क्षेत्र में गाजियाबाद विकास प्राधिकरण द्वारा विकसित किये गये पार्कों एवं हरित पट्टियों का विवरण:-

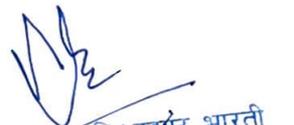
1. पार्क:-

क्र०सं०	स्थल / कार्य का नाम
1.	वैशाली योजना में अंसल प्लाजा के सामने स्थित गार्डन का उद्यानिक रख-रखाव का कार्य।
2.	वैशाली योजना स्थित पोडियम पार्क एवं श्री कृष्ण वाटिका पार्क का उद्यानिक रख-रखाव का कार्य।
3.	वैशाली योजना स्थित चित्रगुप्त पार्क, डा० अम्बेडकर पार्क, मेट्रो जोन पॉकेट-ए, बी, सी एवं डी,
4.	शास्त्रीनगर स्थित लाल बहादुर शास्त्री पार्क एवं सामुदायिक केन्द्र का उद्यानिक रख-रखाव का कार्य।
5.	हिण्डन रिवर मेट्रो स्टेशन के समीप नेताजी सुभाष चन्द्र बोस व स्वामी विवेकानन्द पार्क का कार्य।
6.	आनन्द इण्डस्ट्रीयल एरिया स्थित हुनमान पार्क का उद्यानिक रख-रखाव का कार्य।
7.	नन्दग्राम योजना स्थित 04 नग पार्कों का सुदृढीकरण एवं उद्यानिक विकास का कार्य।
8.	संजयनगर सैक्टर-23 शिल्प उद्यान का उद्यानिक रख-रखाव का कार्य।
9.	राजनगर योजना में स्थित सेन्ट्रल पार्क, सैक्टर-2 व सैक्टर-3 पार्क।
10.	जिला ऑफिसर क्लब का पार्क।
11.	कविनगर के०डी०बी० के समाने गेस्ट हाउस के पार्क।

2. हरित पट्टी:-

1.	वैशाली मेट्रो पार्किंग में 2000 नग पौधे तथा डा० अम्बेडकर पार्क कौशाम्बी में 2500 नग पौधों का उद्यानिक रख-रखाव का कार्य।
2.	रेलवे लाईन से वसुन्धरा कट तक एलिवेटिड रोड़ के नीचे उद्यानीकरण का रख-रखाव का कार्य।
3.	नये बस अड्डे से मोहन नगर चौराहे तक मेट्रो के नीचे सेन्ट्रल वर्ज का उद्यानिक रख-रखाव का कार्य।
4.	हिण्डन पुल जी०टी० रोड़ से हिण्डन बैराज तक सौन्दर्यीकरण का उद्यानिक रख-रखाव का कार्य।
5.	हिण्डन कट कैनाल की रोड़ के किनारे रोपित 8864 नग पौधों का उद्यानिक रख-रखाव का कार्य।
6.	मेरठ रोड़ इण्डस्ट्रीयल एरिया स्थित ग्रीन पट्टी का उद्यानिक रख-रखाव का कार्य।
7.	हापुड मोड़ ठाकुरद्वारा फलाई ओवर से डासना फलाई ओवर तक रोड़ के दोनो तरफ हरित पट्टी का उद्यानिक रख-रखाव का कार्य।
8.	गोविन्दपुरम रोड़ नम्बर-3 की सेन्ट्रल वर्ज, एस०डी० कालोनी का पार्क व शमशान घाट में सत्र 2020-21 में रोपित 5000 नग पौधों का उद्यानिक रख-रखाव का कार्य।
9.	हापुड चुंगी से संजयनगर फलाई ओवर तक व संजयनगर फलाई ओवर से हापुड रोड़ फलाई ओवर तक, हापुड रोड़ फलाई ओवर से विवेकानन्द नगर तक एवं विवेकानन्द नगर से हापुड चुंगी तक रोड़ दोनो तरफ हरित पट्टियों का उद्यानिक रख-रखाव।
10.	राजनगर एक्सटेंशन की आन्तरिक सड़को पर रोपित 9300 नग पौधों का उद्यानिक रख-रखाव का कार्य।
11.	नन्दग्राम योजना स्थित सेन्ट्रल वर्ज का उद्यानिक विकास का कार्य।
12.	राजनगर एक्सटेंशन की मुख्य मार्ग की सेन्ट्रल वर्ज व रोड़ साईड में लगे पौधों का उद्यानिक रख-रखाव का कार्य।
13.	मेरठ रोड़ पर राजनगर एक्सटेंशन के सामने फलाई ओवर के नीचे उद्यानिक सौन्दर्यीकरण का कार्य।
14.	हिण्डन नदी के किनारे कनावनी से लेकर यू०पी० गेट तक लगे पौधों का उद्यानिक रख-रखाव का कार्य।
15.	हिण्डन बैराज से एन०एच०-24 तक नवनिर्मित रोड़ के दोनो तरफ 10000 नग पौधो का उद्यानिक रख-रखाव का कार्य।

  
९५-२६२३  
आनंद सिंह  
उद्यान निरीक्षक

  
शशि कुमार भारती  
उद्यान अधिकारी

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**  
**NEW DELHI**

Original Application No. 143/2023

**Sunl Vaid & Anr.**  
**Vs.**  
**State of Uttar Pradesh & Ors.**

I, **Sushil Kumar Chaubey**, Officer on Special Duty, Ghaziabad Development Authority, Ghaziabad in the above matter hereby appoint and retain **Shri Yagyawalkya Singh, Advocate** to appear act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree orders passed therein, appeals and/or other proceedings therefrom and also in proceedings for review of judgment and for leave to appeal to Hon'ble High Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us.

I/We further authorize him to appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

I/We hereby authorize him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal, to act and to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.

I/We agree if I/We fail to pay the fees agreed upon or to give the instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.

And I/We the undersigned to hereby agree to ratify and confirm all acts done by the advocate or his substitute in the mater as my own acts, as if done by me/us to all intents and purposes.

Executed by me/us this \_\_\_\_\_ day of \_\_\_\_\_ 2023 at \_\_\_\_\_

  
**Signature's**

**Executant's are personally known to me he has/they have signed by me**

Satisfied as to the identity of executant's signature's  
(Where the executant's is/are illiterate blind or  
unacquainted with the language of Vakalat).

Certified that the contents were explained the executant's in my presence in  
\_\_\_\_\_ the language known to him/them who appear/s perfectly to  
understand the same and have/have signed in my presence.

Accepted

  
Accepted  
**Yagyawalkya Singh**  
Advocate,  
A-131, D&Y Law Chambers,  
Sector-46, Noida, UP-201301



भारत सरकार

Government of India

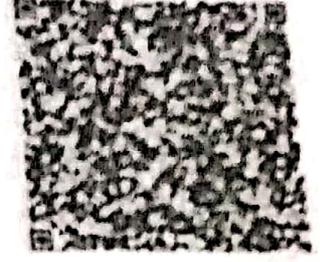


शशि कुमार भारती

Shashi Kumar Bharti

जन्म तिथि/DOB: 25/01/1976

पुरुष/ MALE



8627 8328 1823

VID: 9139 6882 0273 2527

मेरा आधार, मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण

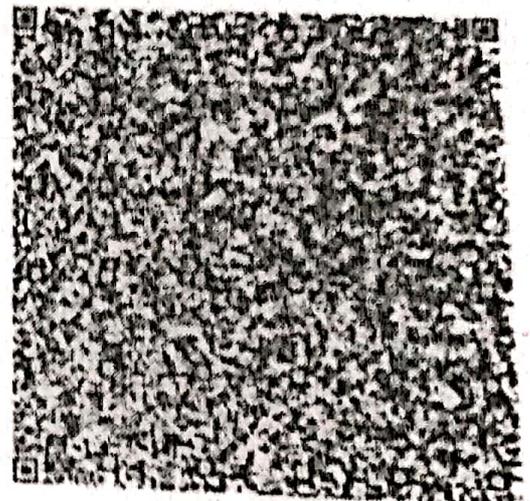
Unique Identification Authority of India

पता:

संबोधित: गंगा चरण भारती, सी- 233, गली न.6, गौड  
होम्स के पास, गोविन्दपुरम, गाजियाबाद,  
उत्तर प्रदेश - 201013

**Address:**

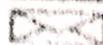
S/O: Ganga Charan Bharti, C- 233, gali  
no.6, near gaur homes, Govindpuram,  
Ghaziabad,  
Uttar Pradesh - 201013



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